

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No. 51/2018

New Delhi this the 13th day of November, 2018

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Sushma Rani, Age 34 years,
D/o Sh. Chandra Vansh,
A-2/52, Brijpuri,
Delhi-110 094

- Applicant

(By Advocate: Mr. Sachin Chauhan)

VERSUS

1. Govt. of NCTD,
Through the Chief Secretary,
Govt. of NCTD,
Nava Sachivalya, IP Estate,
New Delhi
2. The Secretary,
DSSSB, FC-18,
Institutional Area, Karkardooma,
(Near Railway Reservation Centre)
New Delhi-110092
3. The Director,
Directorate of Education,
Govt. of NCTD,
Old Secretariat, Near Vidhan Sabha,
Civil Lines, Delhi-110054 - Respondents

(By Advocate: Mr. Amit Yadav)

O R D E R (Oral)

Ms. Nita Chowdhury:

This OA has been filed by the applicant asking for the following reliefs:-

“(i) To quash and set aside the communication by which the candidature of the applicant for the post code 208/2014 Drawing Teacher in Directorate of Education is being rejected in the present selection process on the ground that not having requisite qualification as per RRs and further direct the respondents to consider the Bachelor of Arts and Bachelor of Fine Arts as the qualification while considering the case of the applicant in terms of educational qualification for the post code 208/2014 and to further direct the respondents that if found fit to further appoint the applicant as Drawing Teacher in Directorate of Education with all consequential benefits along with seniority and promotion and pay and allowances.

Or/and

(ii) Any other relief which this Hon'ble Court deems fit and proper may also be awarded to the applicant.”

2. When the matter is taken up, both the parties are present. In the short reply filed by the respondents, it has been stated that they have issued an offer of appointment to the applicant to appear for physical document verification vide Letter no. DE. 4(14)/(04)/Recruitment/Drawing/E-IV/2017/6876 and that the appointment order to the applicant will be issued as early as possible on obtaining the medical fitness from the competent authority. Subsequent to this averment, they have also issued an offer of appointment detailing all the 20 conditions to be complied with by the applicant. In principle, the offer of appointment subject to fulfillment all the necessary conditions, has been issued. It is the case

of the applicant that she be given the benefit of seniority with the candidates who had participated in the same selection. The said prayer is for equitable treatment with candidates belonging to the same batch and it is allowed. However, it is made clear that wages are only to be given from the date on which the applicant actually starts service. It is further made clear that the above order is only subject to fulfillment of 20 conditions in the letter of appointment issued.

3. With the above directions, the OA is disposed of. No costs.

(S.N.Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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